

Title : Regarding need to resume work on Tuirial Hydel Project in Mizoram.

(xvii) Need to resume work on Tuirial Hydel

Project in Mizoram

SHRI VANLAL ZAWMA : Sir, I would like to invite your kind attention about the Tuirial Hydel Project in Mizoram being undertaken by NEEPCO.

This project was initiated in the year 1999 in Mizoram. This will be the only hydel project functioning in Mizoram. NEEPCO has already spent Rs. 210 crore for the construction works. But this project has been stopped for more than one year. I would like to know the reason for the withdrawal of work on this project.

I request the Government to resume the work on this project early in the interest of the people of Mizoram.

DR. ARUM KUMAR SARMA : Sir, I would like to associate with what Shri Vanlal Zawma has mentioned just now.

MR. DEPUTY-SPEAKER: Okay, we will allow it.

14.36 hrs.

RE: TAXATION LAWS (SECOND AMENDMENT) BILL, 2005

MR. DEPUTY-SPEAKER: Hon. Members, I had to inform the House that the hon. Minister of Parliamentary Affairs has requested the hon. Speaker that the combined discussion on Statutory Resolution seeking the disapproval of the Taxation Laws (Amendment) Ordinance, 2005 and Taxation Laws (Second Amendment) Bill, 2005 may not be taken up today. If the House agrees, we will take up items 23 and 24 together now.

...(Interruptions)

SHRI KASHIRAM RANA (SURAT): Sir, The Taxation Laws (Second Amendment) Bill should be sent to the Standing Committee. That would be better. ...(Interruptions)

SHRI KHARABELA SWAIN (BALASORE): It is a general convention that Bills are sent to the Standing Committee. This Bill should also be sent to the Standing Committee.

प्रो. रासा सिंह रावत (अजमेर) : उपाध्यक्ष महोदय, मंत्री जी आर्डिनेंस लेकर आये हैं। **वै०** (व्यवधान)

आर्डिनेंस के माध्यम से वे इस विधेयक को सीधा हाउस में लाना चाहते हैं। मेरी आपसे प्रार्थना है कि इस विधेयक को पहले स्टैंडिंग कमेटी में भेजा जाये। **वै०** (व्यवधान) सदन के अधिकारों की रक्षा करते हुए, सदन की गरिमा का ध्यान रखते हुए इस बिल को स्टैंडिंग कमेटी में भेजा जाये क्योंकि कराधान विधि विधेयक से काफी प्रभाव पड़ने वाले हैं। **वै०** (व्यवधान) इसलिए इस विधेयक को पहले स्टैंडिंग कमेटी में भेजा जाये ताकि सर्वसम्मति से यह पारित हो सके। **वै०** (व्यवधान)

उपाध्यक्ष महोदय : जब यह बिल दुबारा हाउस में आयेगा, उस वक्त आप यह रेज करना।

...(व्यवधान)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, this is a Bill which seeks to replace an Ordinance. At the request of some hon. Members I agreed that we can discuss it tomorrow. I spoke to some hon. Members and I do not wish to take their names. They agreed that they will meet me at 5 o'clock and

they will seek some clarifications in my office. I have invited them to my office. They have agreed to take it up tomorrow. Now, they cannot stand up and surprise me by saying that we will not take it up tomorrow and that it should go to the Standing Committee. The hon. Speaker has made a request. He told the Minister of Parliamentary Affairs to accommodate the views of some hon. Members and to clarify whatever doubts they have got and the Bill will be taken up tomorrow. So, it is not fair on the part of Shri Kashiram Rana to raise the issue on which he had agreed with me that it will be taken up tomorrow.

14.39 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF MANIPUR UNIVERSITY ORDINANCE,2005

AND

MANIPUR UNIVERSITY BILL,2005